GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION NO. 4314 TO BE ANSWERED ON 12.12.2016

Fees Charged by Private Technical Educational Institutes

4314. DR. J. JAYAVARDHAN: DR. HEENA VIJAYKUMAR GAVIT: KUNWAR BHARATENDRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has framed any rules/guidelines regarding the fees to be charged by the private technical education institutions in the country;
- (b) if so, the details thereof;
- (c) the number and details of complaints received by the Government regarding the violation of said rules/guidelines by these institutions during the last three years and the current year along with the corrective steps taken by the Government in this regard; and
- (d) if not, the reasons therefor and the details of steps taken/proposed to be taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DR. MAHENDRA NATH PANDEY)

(a) & (b): The All India Council for Technical Education (AICTE) had constituted a Committee under the Chairmanship of Justice B.N. Srikrishna, former Judge of Hon'ble Supreme Court to recommend the fee to be charged by private technical institutes in the country. The Committee has recommended maximum limit of tuition and development fee to be charged by these institutions. Further all the State/ U.T. Governments have been directed to comply with the recommendations of the Fee Committee.

(c) & (d): The AICTE has imposed a penalty of Rs. 2 Crores on eleven institutes and has issued stern warning against four other institutes for charging excessive fee/ capitation fee from the students.
